

Constitution of India. These Tribunals, Commissions and Authorities have been set up under various legislations and are under the administrative control of twenty four (24) Ministries and Departments of the Government of India. The Chairpersons and Members in many of these Tribunals, Commissions and Authorities are required to be appointed from amongst the retired judges of the High Courts/ Supreme Court or by judges retired from the State Judicial Services. That being it, there appears no reason to put a ban on judges not to take up such appointments.

Enforcement of laws

2252. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the list of enactments made by the Parliament which are yet to come into force for want of necessary notification; and
- (b) the reasons for not enforcing/notifying the enactments in each case?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) and (b) Certain Central Acts have not so far been brought into force by the concerned administrative Ministries for various administrative reasons and stage of preparedness. The requisite information in this regard is being collected and will be laid on the Table of the House.

NCMS's estimation of rise in court cases

2253. SHRI B. S. GNANADESIKAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court supported National Court Management System (NCMS) has estimated that the number of cases would increase five-fold to touch 15 crore from the present level, but the judge strength would increase less than four times from the current strength of 75,000;
- (b) if so, the details thereof; and
- (c) whether Government has proposed any action plan to tackle such increasing burden on the judicial system; and
- (d) if so, the details thereof?